

**Central Administrative Tribunal  
Principal Bench**

**OA No.2309/2019**

New Delhi, this the 19<sup>th</sup> day of August, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Manoj Kumar Gupta,  
S/o Sh. Munna Lal Gupta,  
R/o F-14, Ganga Vihar, Shahdara,  
Delhi-110094

Age 36 years, Group 'B',  
Designation Head Elec./RTI SUP.,  
In DMRC Emp. No.5826

- Applicant

(None)

Versus

Through Chairman & Managing Director, DMRC,  
Delhi Metro Rail Corporation Limited,  
Metro Bhawan, Barakhamba Road,  
New Delhi-110001

- Respondent

**ORDER (ORAL)**

The applicants has filed the present OA, seeking the following reliefs:-

- “A. Stay the operation office order for Kailash Mansarover Yatra 2019 leave and quash the above dated order with set aside the rule position as per the law.
- B. Direct the respondent to permit the Special Leave (CL) for the Kailash Mansarover Yatra 2019. As per the Ministry of External Affairs Government of India Order No.:28016/3/89-Estt(A).
- C. Direct the respondent to permit for the No Objection Certificate for the Kailesh Mansarover Yatra 2019.

- D. Direct the respondent to take the disciplinary action/proceeding against the respondent for not conducting the transparent administrative law as per the law of procedure, rules and regulations.
- E. Direct the respondent to take the Disciplinary proceeding against the respondent under the Central Civil Services Rules, 1965.”

2. None appeared for the applicant on previous dates, i.e., 07.08.2019 and 13.08.2019. Today, also, nobody appears for the applicant even on the revised call. Hence, in view of the continuous absence of the applicant, it appears that he has lost interest in pursuing the matter. The OA is accordingly dismissed in default and for lack of prosecution.

**(Nita Chowdhury)**  
**Member (A)**

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